

**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-16/2002/ 791 /A

From :- Smti Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Dibyajyoti Mahanta,  
District & Sessions Judge,  
Golaghat.

Dated Guwahati the 7<sup>th</sup> February, 2025.

Sub: **Earned Leave.**

Ref:- Your letter No. DJ(G) 831/2025 dtd. 31.01.2025.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave w.e.f. 01.02.2025 to 15.02.2025** (prefixing 31.01.2025; suffixing 16.02.2025), **along with station leave permission from the morning of 31.01.2025 till the morning of 17.02.2025**, subject to the submission of your Leave Admissibility Report from the Office of the Accountant General (A&E), Assam. The next senior most Judicial Officer available at the station, shall remain in charge of your Court and Office during your absence.

Yours faithfully,

*sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo.No.HC.VII-16/2002/792 - 793 /A dated 7.2.2025**

Copy to:

1. The Principal Accountant General (A&E), Beltola, Guwahati for information  
(Copy of the leave application in prescribed format is enclosed)
2. The Project Manager, Gauhati High Court, Guwahati.

*sd*  
**JT. REGISTRAR (VIGILANCE)**

*sd*